

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
PARENTERAL DRUGS (INDIA) LIMITED

| RELEVANT PARTICULARS | |
|----------------------|---|
| 1. | Name of corporate debtor Parenteral Drugs (India) Limited |
| 2. | Date of incorporation of corporate debtor 13/12/1983 |
| 3. | Authority under which corporate debtor is incorporated / registered RoC-Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor L24100MH1983PLC126481 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor Reg Add:- E/210, 2nd Floor, Crystal Plaza, Off New Link Road Andheri West Mumbai Dist. Mumbai City Maharashtra 400053 Principal office:- Shree Ganesh Chamber, Navlakha Crossing A B Road Indore Madhya Pradesh 452001 |
| 6. | Insolvency commencement date in respect of corporate debtor CIRP order dated 09/02/2023 (Thursday) (CTC of the Order received by IRP on 10/02/2023, Friday late evening, thus CIRP initiated from 11/02/2023 by the IRP) |
| 7. | Estimated date of closure of insolvency resolution process 08/08/2023 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional KAIRAV ANIL TRIVEDI IBBI/IPA-002/IP-N00728/2018-2019/12332 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board 23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh, Wadala(E), Mumbai,400037. kairavtrivedi2002@yahoo.co.in |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional 413-414, Shramjeevan B5, Opp. Lodha, New Cuffe Parade, Wadala(E), Mumbai - 400037 parenteraldrugscirp@gmail.com |
| 11. | Last date for submission of claims 24/02/2023 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: https://ibbi.gov.in/home/downloads NA |



Kairav A. Trivedi

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of Corporate Insolvency Resolution Process of **Parenteral Drugs (India) Limited** vide order, CP IB 690/MB/2020 u/s 7 of IBC dated 09/02/2023 (Thursday), Certified True Copy obtained on 10/02/2023, Friday late evening, thus CIRP Initiated by IRP from 11/02/2023.

The Creditors of **Parenteral Drugs (India) Limited**, are hereby called upon to submit their claims with proof on or before **24/02/2023** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Kairav Anil Trivedi



Place: Mumbai
Date: 11/02/2023

Kairav Anil Trivedi – Interim Resolution Professional
Reg no:- IBBI/PA-002/IP-N00728/2018-2019/12332